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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4379/2020

PEOPLE FOR THE ETHICAL TREATMENT OF ANIMALS,
(PETA) INDIA, REPRESENTED BY ITS AUTHORISED
REPRESENTATIVE, DR. MANILAL VALLIYATE CHIEF
EXECUTIVE OFFICER

..... Petitioner

Through Dr. AmanHingorani, Mr. Himanshu
Yadav, Advs.

versus

UNION OF INDIA, THROUGH ITS SECRETARY, MINISTRY OF
ENVIRONMENT, FORESTS AND CLIMATE CHANGE,
GOVERNMENT OF INDIA & ORS.

..... Respondents

Through Mr. Anurag Ahluwalia, CGSC with
Mr. AbhigyanSiddhant, Adv. for R-1
& R-2. Mr. Rajesh Kumar Gogna,
Adv. for R-3. Mr. P B Suresh, Mr.
Vipin Nair, Mr.
KarthikJayashankar&Mr. Arindam
Ghosh, Advs. for R-9 & R-15.

CORAM:

HON'BLE MR. JUSTICE VIPIN SANGHI

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

% **10.08.2021**

Mr. AmanHingorani, Advocate points out that an affidavit has been filed in terms of the order dated 17.11.2020 by the Animal Welfare Board, however, it does not specifically disclose the status of the animals of the circuses which have closed down.

Mr. Rajesh Kumar Gogna, Advocate who appears for respondent No. 3 should ensure that a further affidavit is filed, disclosing the status of the said

animals within the next three weeks.

We find that the service on some of the respondents, namely, respondent Nos. 2, 6, 7, 9 and 10 is not effectively completed.

List before the Joint Registrar for taking steps to serve the said respondents and record their responses once they are served. We direct the respondent No. 3 to positively file the response to the application of the petitioner being CM APPL. No. 3292/2021 within three weeks.

List before the Joint Registrar for completion of service on the respondents who have not been served on 07.09.2021.

Returnable before this Court on 29.11.2021.

VIPIN SANGHI, J

JASMEET SINGH, J

AUGUST 10, 2021
Sahil Sharma